

उच्च न्यायालयों में न्यायाधीशों की नियुक्ति

2056 श्री बीजा लाल बटेल : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या देश में उच्च न्यायालयों के न्यायाधीशों की नियुक्तियों के मामले में वर्तमान सरकार का विचार भूतपूर्व सरकार द्वारा अपनाई गई प्रक्रिया में संशोधन करने का है, और

(ख) यदि हा, तो तत्सम्बन्धी मुख्य बातें क्या हैं ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री शक्ति भूषण) : (क) और (ख). उच्च न्यायालयों के न्यायाधीशों की नियुक्तियों संविधान के अनुच्छेद 217 के अनुसार तैयार की गई प्रक्रियाओं के जरिए की जाती हैं।

Memorandum by the President, SC and ST Employees Coordination Council Sindri

2057 SHRI A K ROY Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state

(a) whether a memorandum by the President, SC and ST employees Coordination Council, Sindri regarding injustice by the Fertiliser Corporation Management in the matter of appointment and promotion ignoring earmarked percentage by the Government has been received, and

(b) if so, the action taken by the Ministry for violating the Government's directives?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI G. N. BAHUGUNA) (a) and (b) A Resolution adopted by the F.C.I.

Scheduled Castes and Scheduled Tribes Employees Coordination Council at its meeting held on 5th December 1976 was received by FCI in December, 1976. The FCI has reported that Government instructions in the matter of appointments, promotions, etc of Scheduled Castes/Tribes are being followed by the Sindri Unit

Stoppage of Janta Express (Howrah-Bongaigaon)

2058 SHRI SASANKASEKHAR SANYAL Will the Minister of RAILWAYS be pleased to state

(a) whether he is aware that Kamrup fast passenger train in Howrah Sector of West Bengal started stopping at Nimtita instead of at Dhulian both very important trade centres including import and export-principally because Nimtita was the Home Centre of the then Congress M P.

(b) whether he propose to consider the inconvenience of the large number of people of Dhulian Municipality and Sunandih populous villages who cannot avail of any fast train and introduce a stoppage of Janta Express-(Howrah-Bongaigaon line) at Dhulian Station, and

(c) whether the renovation of the Station rooms and waiting rooms will also be considered in this connection?

THE MINISTER OF RAILWAYS (PROF MADHU DANDAVATE) (a) The suggestion to provide stoppage of 59/60 Kamrup Express at Nimtita was made in the meeting of Informal Consultative Committee and was accordingly provided from 1st October, 1976 on having been found to be justified on traffic consideration 59/60 Kamrup Express was not stopping at Dhulian Ganga and therefore its withdrawal to make way for Nimtita does not arise

(b) The suggestion to provide stoppage of 163/166 Howrah-New Bongaigaon Janta Express at Dhulian Ganga

will be examined and action as found necessary will be taken

(c) The existing station building at Dhulian Railway Station consists of a small structure with a station room, booking counter and a small verandah over the booking counter. There is no waiting hall in the station building. A platform shelter measuring 50 x 30 is provided on the platform in front of the station building for the convenience of waiting passengers.

There is no proposal for renovation of the station building but a scheme to provide a waiting hall of area about 1000 sq ft is under consideration for inclusion in the railways future works programme subject to approval by Railway Users' Amenities Committee and availability of funds.

On-Shore Oil Resources

2059 SHRI D D DESAI Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state

(a) whether the total on-shore oil resources of the country have been estimated at 420 million tonnes

(b) if so the Load outlines thereof

(c) whether comparable off-shore oil resources have also been located and

(d) if so, the facts thereof?

THE MINISTER OF PETROLEUM CHEMICALS AND FERTILIZERS (SHRI H N BAHUGUNA) (a) to (d) As a result of exploration operations conducted so far about 1600 million tonnes geological reserves have been located. Of this about 350 million tonnes (about 200 million tonnes in on-shore and about 150 million tonnes off-shore) are in the category of recoverable reserves. Out of this about 80 million tonnes have been produced/recovered, leaving a balance of about 270 million tonnes as recoverable on 1st January, 1976

Lawyers representing Central Government and Union Territories in Courts

2060 SHRI KANWAR LAL GUPTA, Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) whether the same committed lawyers who used to represent erst-while Government are still representing the Central Government and Union territories before courts,

(b) if so, why have they not been changed so far,

(c) the names of the lawyers who have been representing the Central Government and Union territories before different courts, and

(d) the amount of fees given to each of them by Government during the last three years?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) (a) and (b) In so far as the Central Government Civil Litigation is concerned, the panels of Advocates for various Courts are under review. The previous three Law Officers namely the Attorney-General the Solicitor-General and the Additional Solicitor General having themselves tendered their respective resignations new appointments have been made to the said posts. Information in respect of the Union Territories is being collected and will be laid on the Table of the House.

(c) Lists of Advocates for conducting civil litigation of the Central Government in the Supreme Court, various High Courts and Subordinate Courts in Bombay Calcutta, Delhi and Madras (from 1st April 1974 to 31st March, 1977) are laid on the Table of the House [Placed in Library. See No. LT-544/77]. Generally, counsel have been engaged out of these lists but sometimes in special circumstances other Advocates are also engaged in the Central Government cases. The information in respect of Union Terri-